

**GOVERNMENT OF INDIA  
STATISTICS AND PROGRAMME IMPLEMENTATION  
LOK SABHA**

STARRED QUESTION NO:257  
ANSWERED ON:14.03.2001  
MPLADS  
M. JAGANNATH

**Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:**

- (a) whether the Government ensure that MPLADS funds are used for the purpose as per guidelines laid down in the MPLADS;
- (b) if so, the details of cases of violation of guidelines detected during the last two years: and
- (c) the measures proposed to ensure the utilization of the funds for the purpose for which they were sanctioned?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION, MINISTER OF STATE FOR THE DEPARTMENT OF ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE (INDEPENDENT CHARGE) OF THE DEPARTMENT OF DISINVESTMENT (SHRI ARUN SHOURIE)

(a),(b)&(c) A statement is laid on the Table of the House

STATEMENT TO BE LAID ON THE TABLE OF THE HOUSE WITH RESPECT TO LOK SABHA STARRED QUESTION NO.25 REGARDING MPLADS BY DR. MANDA JAGANNATH TO BE ANSWERED ON 14.3.2001.

(a) Under Member of Parliament Local Area Development Scheme, District Heads are to implement works recommended by Members of Parliament strictly according to the provisions of the Guidelines on MPLADS. The Ministry of Statistics & Programme Implementation periodically advises the District Heads/State Government in this regard.

(b) 49 cases of alleged violations of Guidelines were brought to the notice of the Ministry by Members of Parliament during the years 1999 and 2000. These violations mainly relate to taking up of works without recommendation of the MPs or on the recommendation of their representatives, execution of non permissible works, entrusting works to private contractors, misuse/misutilisation of funds and non - erection of signboards under MPLADS.

(c) As and when any instance of violation of Guidelines is brought to the notice of the Government, the concerned State Government/UT Administration is requested to investigate into the matter and take remedial action.